

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 2033/2015

GOOD LUCK TRADERS

Petitioner(s)

VERSUS

M/S YASH ASSOCIATES & ORS.  
(with interim relief and office report)

Respondent(s)

WITH

SLP(Cr1) No. 2032/2015

(With appln.(s) for c/delay in refiling SLP and Interim Relief and Office Report)

SLP(Cr1) No. 2195/2015

(With appln.(s) for c/delay in refiling SLP and Interim Relief and Office Report)

SLP(Cr1) No. 2129/2015

(With appln.(s) for c/delay in refiling SLP and Interim Relief and Office Report)

SLP(Cr1) No. 2138/2015

(With appln.(s) for c/delay in refiling SLP and Interim Relief and Office Report)

SLP(Cr1) No. 2161/2015

(With appln.(s) for c/delay in refiling SLP and Interim Relief and Office Report)

Date : 29/07/2016 This petition was called on for hearing today.

For Petitioner(s)

Ms. Garima Prashad,Adv.

For Respondent(s)

Mr. Chinmoy P. Sharma, Adv.

Mr. Puneet Taneja,Adv.

Mr. Vaibhav Tomar, Adv.

Mr. Anupam Lal Das,Adv.

Mr. Deepak Tyagi, Adv.

Mr. D. S. Mahra,Adv.

UPON hearing the counsel the Court made the following  
O R D E R

SLP(CRL.) No. 2033/2015

Fresh steps alongwith the fresh address of respondent No.1 be taken/furnished within a week's time. Notice thereafter be issued.

SLP(Cr1) No. 2032/2015

Four weeks' time is granted to respondent Nos.1 to 4 for filing counter affidavit.

Fresh steps to be taken by the Id. Counsel for the petitioner for service of respondent No.5 within two weeks. Notice thereafter be issued.

SLP(Cr1) No. 2129/2015

Fresh steps to be taken by the Id. Counsel for the petitioner for service of all the respondents within two weeks. Notice thereafter be issued.

SLP(Cr1) No. 2138/2015

Four weeks' time is granted to respondent Nos.1 to 5 for filing counter affidavit.

SLP(Cr1) No. 2195/2015

Four weeks' time is granted to respondent Nos.2, 3 and 4 for filing counter affidavit.

Fresh steps to be taken by the Id. Counsel for the petitioner for service of respondent No.1 within two weeks. Notice thereafter be issued.

SLP(Cr1) No. 2161/2015

Four weeks' time is granted to respondent No.1 for filing counter affidavit.

Fresh steps to be taken by the Id. Counsel for the petitioner for service of respondent Nos.2 to 6 within two weeks. Notice thereafter be issued.

List again on 30.9.2016.

(PAWAN DEV KOTWAL)  
Registrar